

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. D-84/GT/2013

Date: 19.12.2013

To

Executive Director (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject: Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of CERC (Conduct of Business) Regulations, 1999 for approval of tariff of RGCCPP Kayamkulam (359.58 MW) from 1.4.2009 to 31.3.2014 after truing up exercise.**

**Ref: Your Affidavit dated 30.10.2013**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 3.1.2014:

- (i) In terms of the directions contained in para 12 of the order dated 7.9.2012 in Petition No. 281/2009, the year-wise and asset-wise breakup of assets of ₹ 351.69 lakhs (separately showing additions and deletions) capitalized during the period 2004-09.
- (ii) It is noticed that the financial statements are incomplete without its Schedules/Notes. Moreover, Note 29 to 31 are missing from the audited financial statements furnished for the year 2011-12. As such, Note 29 to 31 of financial statement for the year 2011-12 shall be furnished.
- (iii) The de-capitalisation details as furnished at Page No. 47 to 51 of the petition does not reflect de-capitalisation amounting to ₹ 14781 and ₹ 33804 as noted in the auditor certified additional capitalisation details for the year 2012-13. Hence, the revised de-capitalisation details shall be furnished.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)